

round. Citizenship also means to bear arms. Can we be permitted, as a State to call upon our nationals, who also happen of the other States, against the will of the host State to bear arms for our country in a time of distress ?

Finally Sir, as far as the cultural aspect is concerned, assimilation will become extremely more difficult because psychologically a person of Indian origin who is enjoying all the benefits of foreign citizenship, who at the same time is being allowed to have Indian citizenship, will be less inclined towards assimilation and identification with the culture of the country that he has adopted and to that extent, he will become less acceptable in that country.

Mr. Chairman, I am not so generous as my friend Shri Ramoowalia in granting Indian citizenship to persons who have deliberately, willingly, voluntarily, working out the costs and accounts, decided one way, decided to merge their destiny with the country of their choice. I wish them well. I have no grudge against them. I do not consider them unpatriotic I am very happy to live with that situation. But I cannot permit them double nationality, or as I said, an attempt to ride two boats at the same time.

My daughter was born in America. I made the option of giving her an Indian citizenship and getting her an Indian passport. When she was 18, I told her, "Daughter you are free. You can choose American citizenship if you like, because this will make your education and later even your marriage, easier" She refused.

MR. CHAIRMAN : Shri Poojary.

18.02 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

[*English*]

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI

JANARDHANA POOJARY) : I beg to lay on the Table a copy each of Notification Nos. 258/86-Customs and 259/86-Customs (Hindi and English versions) published in Gazette of India dated the 25th April 1986, together with an explanatory memorandum regarding exemption to crude palm kernel oil when imported for the manufacture of fatty alcohols from the basic customs duty in excess of 30 per cent *ad valorem* and from the whole of the auxiliary duty of customs leviable thereon under Section 159 of the Customs Act, 1962. [Placed in Libray. Sec. No. LT-2565 A/86].

—————  
BUSINESS ADVISORY COMMITTEE

[*English*]

Twenty-third Report

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND TOURISM (SHRI  
H.K.L. BHAGAT) : I beg to present  
the Twenty-third Report of the Business  
Advisory Committee.

18.03 hrs.

RESOLUTION RE : CONFERMENT  
OF SAME RIGHTS AS ENJOYED BY  
INDIAN CITIZENS ON PERSONS OF  
INDIAN ORIGIN LIVING ABROAD—

*Contd.*

[*English*]

MR. CHAIRMAN : Shri Harish  
Rawat.

[*Translation*]

SHRI HARISH RAWAT (Almora :  
Mr. Speaker, Sir, the wordings of the  
Resolution moved by hon. Shri Ramoo-  
walia seems to be quite innocuous, but its  
consequences will not be that simple.